

2

4/3/2012

14/11/12

~~COPY~~

**Report on the official Visit to
Visakhapatnam Central Prison, Juvenile Home,
Observation Home and City police Lock Ups**

By

Prof K.S.chalam

Special Rapporteur

South Zone II

November 2012

National Human Rights Commission

**Report on the Official Visit to
Visakhapatnam Central Prison, Juvenile Home, Observation
Home and City Lock ups**

-Prof K.S.Chalam

I have visited Visakhapatnam as a part of the regular functions of a Special Rapporteur, NHRC under 7 (b) to visit jails, lock ups, juvenile homes etc, during 27-10-2012 to 1-12-2012. The following is the schedule of the visit.

27-11-2012 Arrival from Hyderabad

28-11-2012 visit to central prison, Visakhapatnam

Juvenile home, Observation home

29-11-2012 visit to rural and city police lock ups

30-11-2012 discussion with professors of Law University, Andhra University and NGOs

1-12-2012 participated as a guest of honour in the seminar at A.U, HIV/ AIDs day addressed students and scholars on civil services etc.

The visit was facilitated by the protocol department of government of Andhra Pradesh by extending courtesies and providing an officer to accompany the prison, police stations etc.

The following is the report on the visit

Central prison

The Visakhapatnam central prison is one of the 7 prisons in the state maintained by the state government has emerged as a model prison after the shifting of the premises from its old location to Adavivaram , a scenic location away from the city. It is informed that no official of the NHRC has visited the prison during the last 15 years.

The number of prisoners in the Jail is found to be more than the official capacity. The remand prisoners in the jail are higher in number compared to the convicts as the police are not keeping the remand prisoners in the lock ups and depositing them in the central prison as soon as they are remanded by the judicial officers.

Total prisoners	940
Of which convicts	418
Remand prisoners	522

It is reported that the prison has an authorized capacity for 770 with 50 for females. We have visited the cells, barracks, kitchen, factory and the premises along with the superintendent Mr. Eswariah ,and the officers. I have interacted with the convicts including those who were transferred from other places to Visakhapatnam on security reasons and the remand prisoners. I have asked the officers to leave me alone to interact with the prisoners and to ascertain their grievances as to the kind of treatment meted out to corroborate with the Prison Manual and NHRC guidelines.

I have also received some memorandums from the prisoners with a request to forward the same to NHRC (they are enclosed with the report at Annexure I). The gist of the memos in Telugu is about the delay in releasing the prisoners even after expiry of sentence, non implementation of Government orders to release prisoners on remission or commutation of sentence, pardon granted but not implemented (case of d.Rambabu, A.manmadharao), transfer of prisoners from Hyderabad (case of Md Mujeeb Ahmed, Md Kaleem) without assigning reasons

and so on. They are beyond the competence of the Superintendent to address and he has given us the correspondence with the department on the issues to show that they are following the rules of the government.

The prison layout, structure and dimensions are as per specifications. They are well maintained including the bath rooms of convicts. Some prisoners are given the benefit of TV, news paper and community TV available as part of recreation. Most of the prisoners are found healthy and the medical doctor informed that in case of serious ailments they are referred to the KGH, Govt Hospital. It is brought to our notice that some prisoners cunningly make false complaints of ill health to get some concessions. The doctors are maintaining the NHRC formats while admitting the newcomers to the prison and also conduct regular checkups. Every prisoner is given an ID card. The medicines in sufficient quantity are in place in the store room for distribution to patients.

The food prepared for the prisoners in the kitchen is in hygienic condition and the materials are kept well in the store rooms. The jail is using modern equipment to cook rice and other material for the prisoners and found that they are tasty as per the statements of some prisoners. The quantity given is as per norms of government. The budget comes from the state government.

There are facilities like weaving, printing, cashew work, furniture preparation and other works on the campus. It is found that more people are employed in the cashew kernel work (remove the shell physically to get kernel) as it is remunerative for the prisoners to get better remuneration as it is based on piece wage per KG. The clothes for the prisoners are prepared and some additional work is also undertaken for additional income in the prison factory. However, the skills imparted seem to be few and prisoners can be gainfully employed in some emerging areas like computers, mason work and other identified areas that might help the prisoners to get some skills that might help them to find jobs once they are released from the prison.

The barracks and rooms are systematically planned and jailers are in position at each unit. While going through the prison and interacting with them, a typical segregation is found at one place. The Adivasis (triblas) are kept exclusively in one

corner of the prison and most of them are either booked under Naxlite cases or Ganja smuggling. When I brought this to the notice of the Superintendent, he has said that they are all kept separately to provide them with specific food as they are not accustomed to the regular diet. But, I feel that there is something amiss here that the commission might examine so that they are made to mingle with others as prisoners without any stigma.

I was given access to some registers to show how they are admitted and released, gate pass etc as per the norms.

Visakhapatnam central prison being a model prison has revealed that they are exemplary in providing facilities and free movement of prisoners as per the norms and prisoners are found healthy at the time of our visit. Some prisoners met us and explained their problems mostly connected with their release and have no complaints against the officers. The prison is kept well; the house keeping is very good, the prisoners seem to be gainfully employed.

Lock ups

The Visakhapatnam city is in the process of becoming a Greater city covering several rural areas in the Police Commissionerate covering around 40 KMs. We have first visited the rural police stations in the forenoon to examine the lock ups at Bhimunipatnam and Anandpuram and later visited all the city stations in the evening.

The lock ups in Bhimunipatnam are in good condition and there is sufficient ventilation and are positioned as per the norms with a light placed opposite to the lock up. There are no remand prisoners and the officers told us that they are not keeping them in the lock ups and women are not at all brought there as it is according them, is a risky job. The police station in Anandpuram is on the national high way and they are burdened with traffic and accident cases. The CI who is posted recently there informed us that they have sufficient staff to look after 33 villages, 11 panchayats. They have informed us that they go on to the villages as per regulations to interact with people. The officers know the guidelines of NCHR. The single lock up looks like a store room without any ventilation and I brought it

to the notice of the officer who accompanied me to get it as per norms and he promised that he would do it.

There are seven police stations in the city and we have visited all the stations except II town which is close to I town. The lock ups in all the stations are in good condition and I found to my surprise some of them painted, may be due to the prior information. The bath rooms are in good condition and there are no traces of any illegitimate things happening against the accused brought to the police station mostly under section 41 or 42 of Cr PC. The conditions in all the city stations are of the same standard and the Gajuwaka station is in a better condition in terms of accommodation and facilities.

It is observed that most of the officers are transferred here recently from the neighboring districts and they are well informed about the city and its culture to deal with petty cases and law and order issues.

The officers have informed us that mostly the job of the officers in stations like Kancharpalem (mostly inhabited by lower middle classes), is to deal with family disputes and petty cases. It is heartening to find that the young officers are well educated, read the Cr PC, IPC and the guidelines of NHRC unlike their previous generation who came on promotion with little education. Most of them are post graduates and direct recruits with sufficient training at the police schools and occasional in service training. Some officers informed us that the NHRC guidelines are very useful and they are mostly dealing with such cases and allow genuine NGOs to approach them, But, it is found that they are not sufficiently educated on the SC and ST atrocity cases as they are still using the 1955 Act and not the 1989, may be due to the fact that it needs an officer in the rank of Dy SP. I have examined the FIR copies and found that they are given to the complainants and signature taken. However, the time taken to file charge sheet and the FIR vary from case to case depending upon the nature of the case.

The visit to police stations to examine the lock ups has revealed the following;

1. All the officers are putting name badges

2. Some stations have toll free phone No for complaints
3. The FIR is typed and copy centrally monitored by the commissionerate through net
4. Copy of the FIR given to the complainant
5. Very few women are brought to the stations
6. Most of the time officers are doing the counseling job as the cases pertain to family disputes
7. Visits to the villages and wards is routinely done
8. Follow the NCHR guidelines in maintaining the case dairy and in sending the remand prisoners to jail

We have very little time to interact with public to know about their perceptions about the police in the city.

Meeting with NGOs and Professors

One day was utilized to meet the NGOs and professors who are aware of the NCHR. Andhra University is one of the earliest to design a course on Human Rights and offered a diploma programme. I had the opportunity to organize a refresher course on human rights for university and college teachers when I was Director, Academic Staff College here. Keeping this back ground in mind, I met several university faculty and the Registrar of Damodar Sanjivayya Law university, Visakhapatnam.

It is reported that the diploma programme of A.U is now transferred to another department from the sociology where it was originated in the beginning. There are no permanent teachers and it is run on contractual staff. The issue of offering a certificate course as designed by the NHRC for the police officers is mooted with the vice-chancellor of Law University and Registrar and they have expressed their willingness to consider it with support from NCHR.

Office bearers of few NGOs dealing with human rights met me and complained against police atrocities without any specific charge as a routine. One advocate

activist Mr Suresh Kumar has given a written complaint against the police relating to 376, 324, 506 IPC of a minor girl and the swamiji as accused. The complaint in telugu is enclosed for further action by NCHR (see annexurell).

Juvenile Home and Observation Home

The juvenile home in Visakhapatnam is maintained for four districts by the department of home, government of A.P. The Observation home is run by the department of women and child welfare, government of Andhra Pradesh.

The juvenile home as per the in charge (the Director is on leave) has around 90 children in the age group up to 17 years. They are all given accommodation, food and education. Some children are sent to regular schools and some are maintained by the centre itself at the present premises (old V.S.Krishna Govt college premises). At the time of our visit, some training programme was undertaken by an NGO. The children have informed us that it is useful.

We have visited the rooms where the children are accommodated. I was shocked to see that the bunk beds are arranged in such a way those even small children cannot squeeze in and they are in very bad shape. The blankets and beds are dirty and might inflict infectious diseases. I have enquired from the in charge why it is so. He has replied that they do not have own accommodation and are located in the government abandoned buildings and a new location is identified. The psychologist in charge has shown us the registers that are not properly maintained. We are informed that some NGOs have helped them to make the premises inhabitable.

We have examined the food prepared for the children and found that they are like poor feeding or for destitute without any proper hygienic conditions. The eggs cooked are not to taste. The overall situation made us to comment that it is in poor condition. Thereupon, the in charge told us that a number of vacancies are not filled up and they are overburdened with work. I brought the pitiable condition of the home to the notice of the District collector on phone and he promised that he would look in it.

The **observation home** is located in a good building in posh area of the city. There are officers, staff and other employees about half a dozen on rolls. But, a few of them were present when we visited and there was only one boy with two guards to look after him. We are told that there is a local court consisting of a chairperson and members and they meet occasionally to hear the cases. In most of the time they allow the children to go away with their parents and therefore, they do not have inmates. It is found that not even 15 people are admitted per month with huge expenditure for staff, rent, food and equipment. Is it not a good idea to combine it with juvenile home or giving it to a good NGO so that it can be effectively maintained?

Recommendations

The four day visit to Visakhapatnam has given me sufficient material as noted above to make the following suggestions.

1. The complaints of the lifers and others in prison who have completed the term may be examined for further action as per norms and the state government may be notified.
2. The segregation of Adivasis as a separate block in the prison need to be examined in the light of the guidelines and further course of action may be notified.
3. The police officers may be provided with additional inputs in the form of training or reading material to make them further conscious of the provisions of NCHR, PCR and other laws
4. The case filed by Mr Suresh kumar may be examined by the law department of NCHR as per rules.
5. Is it possible to institute a prize for the best maintained prisons to recognize good work and encourage officers to improve further?
6. The juvenile Home and Observation home for children may be combined with a permanent building and frequent visits of officers to make the staff responsible and accountable?



గణ తంత్ర దినోత్సవం సందర్భంగా

26-01-2013 ఖైదీల క్షమాభిక్ష విడుదల కొరకు అభ్యర్థన

శ్రీ గా.ప్రాత : కాల స్మరణీయులు జాతీయ మానవ హక్కుల వారి దివ్య పాదపద్మములకు సమస్కరించి కేంద్రకారాగారము, విశాఖపట్నం జీవిత ఖైదీలు (Lifer) మరియు జీవితేతర ఖైదీలు (Non Lifer) క్షమాభిక్ష విడుదల కొరకు వ్రాసుకొన్నవిన్నపము.

విషయము : 26-01-2013 గణతంత్ర దినోత్సవం సందర్భంగా ప్రభుత్వము వారు జీవిత ఖైదీలు (Lifer) మరియు జీవితేతర ఖైదీలకు (Non Lifer) ప్రసాదించు క్షమాభిక్ష విడుదల కొరకు విన్నపము.

జీవిత ఖైదీలు (Lifer) :- గత రెండు క్షమాభిక్ష యందు నిబంధనల అడ్డంకి వలన వందలాది మంది జీవిత ఖైదీలు (Lifer) విడుదల కాలేదు. విడుదలకాని వీరందరు ఇప్పటికి 13 సం॥లు. 14 సం॥లు. 15 సంవత్సరములు వాస్తవిక శిక్షలు పూర్తి చేసియుండి రిమిషన్ తో కలిపి 10 సం॥లు. శిక్షా కాలం పూర్తి చేసియున్నావారికి మరియు 7 సం॥లు వాస్తవిక శిక్ష చేసియుండు 3 సం॥లు రిమిషన్ లేని వారికి ప్రభుత్వము వారు కల్పించు 20 నెలల ప్రత్యేక రిమిషన్ ఈ క్షమాభిక్ష నందు ముందుగా వర్తింపజేసి మా అందరికి పూనర్జన్మను ప్రసాదించమని వేడుకొను చున్నాను.

జీవితేతర ఖైదీలు (Non Lifer) :- గత రెండు జి.ఓ.లో జీవితేతర ఖైదీలకు (Lifer) 5 సం॥లు 7 సం॥లు 10 సం॥లు అంకెల శిక్ష వారికి క్షమాభిక్ష మరియు రిమిషన్ ఇవ్వలేదు. ఈ జి.ఓ.లో జీవిత (Lifer) మరియు జీవితేతర ఖైదీలకు (Non Lifer) కలిపి మా అందరికీ పునర్జన్మ ప్రసాదించమని వేడుకొనచున్నాము.

వివరణ : అనేక శిక్షలు : రెండు మూడు సెక్షన్లు ఉన్నవారిని ఒకే శిక్షకింద పరిగణించి 2004 సం॥లో Ex CM Y.S. Rajasaker Reddy గారు జి.ఓ. నెం. 190 యందు జీవిత. (Lifer) జీవితేతర (Non Lifer) నిబంధనలు సడలించి విడుదల చేయడం అందరికీ ఆనందమే సంతోషం. నిబంధనలు సెక్షన్లు లేని జి.ఓ. ని జీవిత (Lifer) జీవితేతర (Non Lifer) 15-08-2004 ఖైదీలకి వై.ఎస్.ఆర్. గారు ఇచ్చినారు.

2010 :- రాష్ట్ర ప్రభుత్వం వారు 15-08-2004 తేదిన ప్రసాదించిన క్షమాభిక్ష జి.ఓ.యం.యస్.నెం.190 సెక్షన్లు నిబంధనలు లేని జీవిత (Lifer) ఖైదీలకు 7 సం॥లు వాస్తవిక మరియు 3 సం॥లు రిమిషన్ (మార్కులు)తో, 10 సం॥లకు మరియు జీవితేతర (Non Lifer) ఖైదీలకు శిక్షా కాలములో సగంకి (Half of the Sentence) రిమిషన్ కలుపు కొని జి.ఓ కి ప్రభుత్వం వారు విడుదలచేసినారు మరియు జి.ఓ లో అర్హత

అందుకొలేని జీవిత (Lifer) ఖైదీలకు 20 నెలలు రెమిషన్ మరియు జీవితేతర (Non Lifer) ఖైదీలకు వారి వారి శిక్ష (Sentence) కాలములో 1సం॥ కి 1 నెల॥ అలగే 5 సం॥లకు 5 నెలలకు చెప్పున బోనస్ క్రింద రెమిషన్ ఇచ్చినారు అదే మాదిరిగాను సెక్షన్ నిబంధనలు లేని జి.ఓ. నెం. 190 కన్న మంచి జి.ఓ ని ఈప్రభుత్వము వారు ఈ సంవత్సరం 26-01-2013 తేదిన క్షమాభిక్ష జీవిత (Lifer) కి 7 సం॥లు మరియు 3సం॥లు రెమిషన్ తో మరియు జీవితేతర (Non Lifer) ఖైదీలకు అతనికి విధించిన శిక్ష కాలములో సగము రెమిషన్ తో జీవిత, జీవితేతర (Non Lifer) ఖైదీలకు కలిపి సెక్షన్స్ నిబంధనలు లేని జి.ఓ.ను జీవిత (Lifer) జీవితేతర (Non Lifer) ఖైదీలకు జి.ఓ.ను వై. ఎస్. ఆర్ గారు ఇచ్చినారు. అటువంటి క్షమాభిక్ష జి.ఓ.ను 26-01-2013 గణపంత్ "సి" నాడు ప్రసాదించమని ప్రార్థిస్తున్నాము. కానీ మా మీద వున్న అతిసున్నితమైన, 376, 499 (A) U/s 13 of (I) P.C. Act, 354, 120, (B) 224 ప్రభుత్వ ఉద్యోగహత్య సెక్షన్ మరియు ఇతర ఉరిశిక్ష సెక్షన్లు, వున్నవారు ప్రతి సెక్షన్ ను న్యాయస్థానం విధించిన శిక్షను ఏనాడో పూర్తిచేసి యున్నాము. నిబంధనను అడ్డంకిగా చూపించి విడుదల కాలేక పోయినందులకు ప్రతి క్షణం మానసికంగా చితికిపోయి అచేతన స్థితిలో జీవిస్తున్నాము. ఒక నేరానికి ఒకే శిక్ష కానీ ఒక నేరానికి మేము రెండు, మూడు పర్యాయములు శిక్షలు అనుభవిస్తున్నాము.

గత రెండు క్షమాభిక్షల యందు చిన్న, శిక్ష (జీవితేతర) (Non Lifer) 3 సం॥లు 5 సం॥లు 7 సం॥లు 10సం॥లు అంకె శిక్షలు ఖైదీసోదరులు విడుదల కాలేదు : వాళ్ళ తల్లిదండ్రులు, భార్య, పిల్లలు, ఖైదీలు అనారోగ్యము పాలై మానసికంగా అవేదనలో సమాజంలో సూటిపోటి మాటలకు అవమానంగా భావించి జీవితపరంగా చితికిపోయి, బాదలతోకూడిన జీవనయాత్ర సాగించలేక బలవంతంగా ఈ ప్రపంచం నుండి శాశ్వతముగా నిష్క్రమించినవారు ఎందరో ఉన్నారు. మరియు జీవిత ఖైదీలు (Lifer) నిబంధనల వల్ల విడుదల కాలేకపోయి 13 సం॥లు 14 సం॥లు 15 సంవత్సరాలు సుదీర్ఘంగా జైలు నందు ఉండడం వల్ల మాకు వున్న గూడు నీడ అయిన చిన్నపాటి ఇల్లు, ధన, మాన ప్రాణాలకు కూడా సరియైన భద్రత కరువై నిరంతరం కన్నీటితో తమవారి విడుదలకోసం ప్రతీక్షణం ఒక యుగంలా గడుపుతూ ఎంతో దుర్భరంగా జీవించుచున్నాము.

జైలో ఉన్న ఖైదీలు ఎక్కువ మంది పేదవారు ఉన్నారు వారి పై చాలా మంది కుటుంబ సభ్యులు ఆధారపడి ఉన్నారు. కుటుంబం యొక్క యాజమాని, పెద్దలు జైలులో చాల కాలము ఉండుట వలన వారి మీద ఆధారపడిన వారు అమ్మ, నాన్న, భార్య, పిల్లలు, అత్త, మావా కుటుంబ సభ్యులు ప్రత్యేకముగా గాని పరోక్షంగా గాని 10 నుండి 20 మంది వరకు ఆర్థికంగా, మానసికంగా శారీరకంగా ఆరోగ్యపరంగా సామాజికపరంగా సంసారికపరంగా విద్య, వైద్యపరంగా కుటుంబ చితికిపోయి పిల్లలకు చదివించలేక పిల్లలు కుటుంబము చెడు త్రోవ పడుతున్నారు. జీవిత (Lifer) ఖైదీలు శిక్ష విధించునాటికి కొంతకాలం క్రితమే వివాహం అయినవారు వున్నారు. పసుపు పారాజీ ఆరక ముందే కొత్తగా కాపురానికి వచ్చిన భార్యను వదిలి జైలుకు వచ్చినవారు. ఉన్నారు. భార్య మొదటి నిండు చూలాలుగా వుండగానే కొందరు, వృద్ధులైన చివరి దశలో, వున్నా, తల్లిదండ్రులను, భార్య బిడ్డలను వదిలి జైలుకు వచ్చినవారు ఉన్నారు. ఒకే కేసులో భార్య భర్త వుండి, భార్య గర్భవతిగా ఉండి, శిక్షలు విధించబడి, జైలు నందు జన్మించిన మా పిల్లలు, తల్లిదండ్రులు

జీవించి ఉండి కూడా అనాధ శరణాలయాల్లో కొందరు ఆనాధలుగా వీధులపాలై దుర్లభమైన జీవితాన్ని జీవించుచున్నారు. అటువంటి మా బిడ్డలు ఎందరో, మరి ఎందరో.



గౌ. శ్రీ పూజ్య బాపుజీ మహాత్మగాంధీ గారు ధర్మపత్ని మహాసాద్వి శ్రీమతి కస్తూరిభాయి తమ పిల్లలను చిల్డ్రన్ గాంధీ, మణీలాల్ గాంధీ, రామచాన్ గాంధీ, దేవదాసు గాంధీ వారందరినీ వదిలి ఐదు లేక ఆరు సంవత్సరములు నిర్బంధ జీవితం స్వయంగా అనుభవించి, ఒంటరిగా అయిన వారికి కుటుంబ సభ్యులను వదిలి ఎక్కువ కాలము మనిషి జీవించడం అతి దుర్లభమని, తనతోటి ఖైదీల అందరి మానసిక భాదలో పరకాయ ప్రవేశము చేసి అంతకు మించి శిక్షలు చేయిస్తే ద్వేషితులుగా మారే పరిస్థితి వున్నదని నేరాన్ని ద్వేషించి, నేరస్తుని కుటుంబాన్ని దృష్టిలో ఉంచుకొని క్షమాభిక్ష ప్రసాదించమని కోరుచున్నాము.



“నిర్బంధ జీవితంతో మానసికంగా ఒంటరిగా ఏ ప్రాణి ఎక్కువ కాలం జీవించలేడు” స్వామి వివేకానంద జ్ఞానవంతుడైన బ్రహ్మణుని యందు, ఏనుగు, గోవు, కుక్క, యందు, కుక్క మాంసంతినే చండాలుని యందు దుష్టుడు, కుష్టివాడు మరియు రోగగ్రస్తుని యందు, సమభావము చూపువాడు స్థితప్రజ్ఞుడు అని మన భారతదేశంతోని పరమ పవిత్రమైన గ్రంథములన్నియు ప్రభోదిస్తున్నాయి. కావున దయపుంచి ప్రేమతో కనికరించి గతములోని క్షమాభిక్ష మాదిరి కాకుండా అందరిని మీ బిడ్డలుగా భావించి సమభావాన్ని చూపించి **01-2013, గణతంత్ర దినం** సందర్భంగా ఎటువంటి నిబంధనలు లేకుండా విడిగా ప్రతీ సం॥ జి.ఓ.ని జీవిత (Lifer) ఖైదీలు మరియు జీవితేతర (Non Lifer) ఖైదీలకు క్షమాభిక్ష ప్రసాదించి ఖైదీల కుటుంబములో జీవిత జ్యోతి వెలిగించి కాపాడమని వేడుకొనుచూ ప్రార్థించుచున్నాము. ఖైదీలు పరివర్తనతో మా మనసులో మాటా ప్రతిజ్ఞ “ఇంత వరకు శిక్షా కాలములో నేర్చుకున్న చేతి వృత్తులు మరియు పొందిన పరివర్తనతో మా యొక్క కుటుంబాలను సత్పర్తనతో పోషించుకుంటూ సమాజానికి మా వంతు సామాజిక సేవ నిస్వార్థంగా చేస్తామని యోశుప్రభువు, ఈశ్వర్, అల్లా, పైన అందరము జీవిత (Lifer) జీవితేతర (Non Lifer) ఖైదీలమైన మేము మనస్ఫూర్తిగా ప్రతిజ్ఞ (ప్రమానం) చేయుచున్నాము”

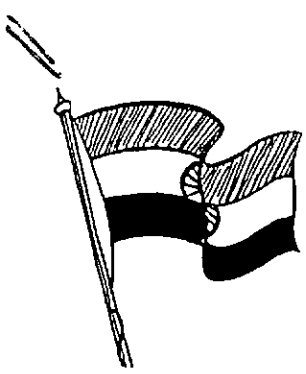
**"Please Save Poor and Suffering Prisoners Families."
"Humbly Request Release mercy G.O. Lifer, Non Lifer.
Prisoners on the occasion of JUN-26-2013"**



ధన్యవాదాలు

ఇట్లు

తమ విధేయులు
జీవిత మరియు జీవితేతర ఖైదీలు
(Lifer & Non Lifer)
కేంద్రకారాగారము, విశాఖపట్నం



Alexander I



To,

రక్తకన్నీరు

స్థలం: డా. శాశిపట్నమ్

తేదీ: 28-11-2012

విషయం : జీవిత, జీవితేతర, మహిళ, పురుష ఖైదీల రక్తకన్నీటి విన్నపం.

అభ్యర్థన : శ్రీయుత గౌరవనీయులైన శ్రీ దొరవారు మా యందు దయచేసి అన్ని విషయములు చదివి, విషయం గమనించి ఖైదీలకు "శుభ సంకల్పం" చేసి వారి కుటుంబాలకు "జీవన జ్యోతి" వెలింగించమని అభ్యర్థన.

గౌరవనీయులైన శ్రీవారికి! మా స ప హ్నల సంఘం
అయ్యా!

మేము తెలిసో, తెలియకో క్షణిక ఆవేశంనకు లోనై చేసిన నేరములు, మరి కొన్ని అక్రమంగా పెట్టిన నేరములు మరి కొన్ని ఒకరు చేసిన తప్పులకు మేము అనుభవిస్తున్న నేరస్తులము. "జైలు"లో ఉన్నాము. మాకు పోలీస్ వారు పెట్టిన సెక్షన్ ప్రకారము శిక్ష న్యాయమూర్తులు వేస్తూ, మమ్మలను మంచి వారిగా తీర్చిదిద్దడానికి సమాజంనకు మేము ఉపయోపడటానికి మమ్మలను "సత్పరివర్తన" గల వారిగా తీర్చిదిద్దడానికి అదే న్యాయమూర్తులు JAIL, Prison పరివర్తనాలయం, కారాగార సంస్కరణకు పంపిస్తూయున్నారు. మమ్మలను మంచి సతపరివర్తన నేర్పించి, మంచి వృత్తులు మంచి చదువులు, మంచి నడవడిక నేర్పిన మేము, సమాజానికి పనికిరాక పోతున్నాము. మేము నేర్చుకున్న మంచి మార్గములు సమాజంనకు ఉపయోగపడుటలేదు.

కారణం :

మాకు శిక్షాకాలము ఎక్కువ అవ్వడం. మేము మంచి నేర్చుకున్నదానిని వినియోగంలో ఉండకపోవడం వలన "తుప్పు పట్టిన వస్తువులాగా" పవరికి అంటే ఇటు కుటుంబానికి, బంధువులకు, స్నేహితులకు, సమాజమునకు పనికి రాకుండా, ఖైదీలము మానసిక రోగులుగా, అనారోగ్య ఖైదీలుగా తయారైపోతున్నాం. ఖైదీలము మేము ఒకరమే శిక్ష అనుభవించుటలేదు. మా వల్ల మా మీద ఆధారవద్ద కుటుంబం, భార్యపిల్లలు, బంధువులు మరియు అత్తమామలు వారి కుటుంబములు శిక్షను అనుభవిస్తున్నారు. గౌరవనీయులైన శ్రీవారు మమ్మలని "దయహృదయం"తో ఆలోచించి మా కుటుంబమునకు, భార్యపిల్లలకు, సమాజంనకు ఉపయోగపడేటట్లు మంచి సంస్కరణలు చేస్తారని ఆశిస్తూ కారాగార జీవితం గడుపుతూయున్నాం. మా వారికి మేము ఉపయోగపడాలన్నా, మాకు వయస్సు మీద పడుతున్నది. మా జీవనప్రమాణం 50 నుంచి 60 సంవత్సరములకన్నా ఎక్కువ లేదు. గతంలో మా పూర్వీకులు 150 సంవత్సరాలు, 120 సంవత్సరాలు జీవించేవారు. అందువలన బ్రిటీష్ వారికి కాలములో ఇంతటి కఠిన శిక్షలు ఉండేవి. జైలు జీవితం గడిపిన తరువాత, బయటకు వచ్చి, సతప్రవర్తన కలిగి మిగిలిన జీవితాన్ని జీవించేడివారు. కానీ, ఇప్పుడు మా అమ్మానాన్నలే కష్టం మీద 60-65 సంవత్సరములు బ్రతుకుతున్నారు. గౌరవనీయులైన న్యాయమూర్తులవారు మేము జైలు జీవితంలో సతప్రవర్తనతో మెలిగి బయటకి వచ్చి, మిగిలిన జీవితాన్ని స్వచ్ఛంగా, శాంతంగా

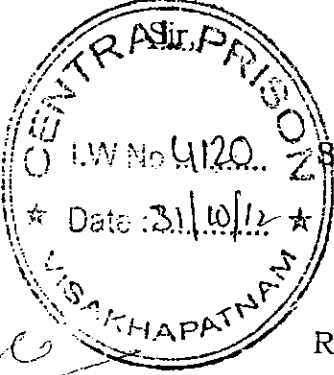
I

GOVERNMENT OF ANDHRA PRADESH
PRISONS DEPARTMENT

From
Sri K.L. Sreenivasa Rao,
Superintendent of Prisons,
Central Prison, Cherlapalli,
Ranga Reddy District - 501 301

To
The Superintendent,
Central Prison,
Visakhapatnam.

Lr.No.CPCh/RC-I/14297/2012, Dated: 20-10-2012.



Sub:- Central Prison, Cherlapalli - Transfer of Convict Prisoner No. 935, Md.Mujeeb Ahmed S/o M.A.Rasheed from Central Prison, Visakhapatnam to Central prison, Cherlapalli on temporary basis- consent - Sent - Regarding.


Ref:- Your Lr. No. Central Prison/VSP/CRC/6432/2012, Dated: 04.10.2012.

~*~

With reference to your letter cited, I am to state that Convict Prisoner No. 935, Md.Mujeeb Ahmed S/o M.A.Rasheed was transferred to Central Prison, Visakhapatnam on Administrative grounds as the conduct and the behavior of the prisoner was always in-disciplined in this Prison.

In view of the circumstances stated above, he is to be kept away from Central Prison, Cherlapalli, hence it is not possible to accommodate the Convict Prisoner No. 935, Md.Mujeeb Ahmed S/o M.A.Rasheed in Central Prison, Cherlapalli on temporary basis.

Yours faithfully,


SUPERINTENDENT,
CENTRAL PRISON, CHERLAPALLI
n/a

31/10/12
3/10
31/10/12
Received Copy
2/10/12
9325

1

GOVERNMENT OF ANDHRA PRADESH
PRISONS DEPARTMENT

From
Sri K.L. Sreenivasa Rao,
Superintendent of Prisons,
Central Prison, Cherlapalli,
Ranga Reddy District - 501 301

To
The Superintendent,
Central Prison,
Visakhapatnam.

Lr.No.CPCh/RC-I/ 10998 /2012, Dated: 20-10-2012.




Sub:- Central Prison, Cherlapalli - Transfer of Convict Prisoner No. 564, Mohd. Kaleem S/o Mohd. Saleem from Central Prison, Central Prison, Visakhapatnam to Central prison, Cherlapalli on temporary basis- consent - Sent - Regarding.

Ref:- Your Lr. No. Central Prison,/VSP/CRC/6433/2012, Dated: 04.10.2012.

With reference to your letter cited, I am to state that Convict Prisoner No. 564, Mohd. Kaleem S/o Mohd. Saleem was transferred to Central Prison, Visakhapatnam on Administrative grounds as the conduct and behavior of the prisoner was always in-disciplined in this prison.

In view of the circumstances stated above, he is to be kept away from Central Prison, Cherlapalli, hence it is not possible to accommodate the Convict Prisoner No. 564, Mohd. Kaleem S/o Mohd. Saleem in Central Prison, Cherlapalli on temporary basis.

Yours faithfully,


SUPERINTENDENT,
CENTRAL PRISON, CHERLAPALLI
M O

Received copy
WV
9564

MD
3/10

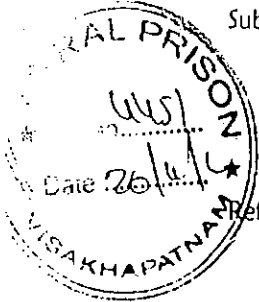
31/10/12

I

Office of the
Director General of Prisons
and Correctional Services,
A.P., Hyderabad.

Memo No.Jud-5/366/2012

Dated: 19-11-2012



Sub: Prisons Department – Central Prison, Visakhapatnam – Life Convict Prisoner No.935, Md.Mujeeb Ahmed S/o M.A.Rasheed – Requesting to temporary shift at Hyderabad jail for appoint a lawyer and give him custodial justice – Rejected – Regarding.

Ref: Letter No.CP/VSP/CRC/6977/2012, dated 26-10-2012 of the Superintendent, Central Prison, Visakhapatnam.

--:200ca:--

Attention of the Superintendent, Central Prison, Visakhapatnam is invited to the reference cited and he is informed that the request of Convict Prisoner No.935, Md.Mujeeb Ahmed S/o M.A.Rasheed for his transfer from Central Prison, Visakhapatnam to Central Prison, Hyderabad is hereby rejected as the prisoner was transferred from Central Prison, Cherlapalli to Central Prison, Visakhapatnam on administrative grounds due to security reasons. The prisoner may be informed accordingly.

2. Further, the Superintendent, Central Prison, Visakhapatnam is directed to approach the Legal Services Authorities for providing necessary legal help to the said prisoner.

Handwritten signature/initials on the left margin, possibly 'S. R. C.' and '26/11/12'.

Sd/- B.Sunil Kumar
for Director General of Prisons
and Correctional Services

To
The Superintendent, Central Prison, Visakhapatnam.
Copy to the Deputy Inspector General of Prisons(CAR), Rajahmundry.

// Forwarded By Order //

Handwritten signature/initials on the left margin, possibly 'S. R. C.' and '26/11/12'.

Handwritten signature of the Superintendent, dated 20/11/2012, with a circular stamp containing the number '12'.

విషయం: 13 ఏళ్ల బాలిక వ్యా. రాజ్ కేసరి పై ప్రాథమిక స్థాయి దరఖాస్తు ద్వారా
Annexure II కు సరైన సాక్షులుగా ఉన్న రిపోర్టును సమర్పించి ప్రస్తుత కేసును మరల
సాక్షుల వ్యా. సూర్యకాంతం పై కేసును పట్టిన కౌంటర్ కేసును ఎత్తివేయ
లని కోరుతున్నాను. 3 Tow పోలీసుల వాదనలపై ఆపివేసి పరిష్కారం...

అంశం: నా పేరు పై సర్టిఫైడ్ సమాచారం వేసు M.A (Human Rights Dept) కేసు
చేసి C.C.B Second year చదువు చేస్తున్నాను. 2010 Winter Interim P
భాగంగా N.H.R.C New Delhi నుండి జిల్లా పోలీసుల కులమునకు
చేసిన విచారణ.

గత నెల 28 వ తేదీన యాదవ పులమునకు చేసిన వ్యా. రాజ్ కేసరి (13)
వారి వ్యా. రాజ్ కేసరి రామానంద కేసు వ్యా. రాజ్ కేసరి ప్రాథమిక స్థాయి
పై 3 వ పట్టిక వ్యా. రాజ్ కేసరి నందు ద్వారా కేసును నమోదు చేసినది.
మొదటి బాలికను గురించి కేసులో 164 షేడ మెంటును ఎత్తివేసి
విచారణలు గురించి P. Suresh Kumar, ఆ Anita, M. Bhal K వారిను
బాదిలుగా తల్లి గురించి వ్యా. రాజ్ కేసుపై 3 వ పట్టిక వ్యా. రాజ్ కేసుల
నమోదు చేసి వ్యా. రాజ్ కేసును సరిచేస్తున్నారు. వ్యా. రాజ్ కేసుల వ్యా. రాజ్ కేసు
మొదటి వ్యా. రాజ్ కేసు కౌంటర్ కేసును మాన్యువల్ వ్యా. రాజ్ కేసు
కొలిస్తున్నారు. ద్వారా చేసిన వ్యా. రాజ్ కేసు కేసుల ఉన్న
మొదటి వారిని విడిచిపెట్టి మాన్యువల్ Sec 34, 323, 324, 448, 427, 480, 506
ల నమోదు చేస్తున్నాం బాలల బాధాకరమైన విషయం.

వ్యా. రాజ్ కేసులను సరిచేస్తున్న విధానాల సమాధానం తప్పకుండా
వారిని పట్టుకుని సమాధానం కేసులకు. సుగపాఠం చేస్తే రిపోర్ట్
ఉత్తమం గా ఉంటుంది. గానం తప్పకుండా ఈ విషయాలను పరిశీలించి
జరిగిన సంఘటనపై వ్యా. రాజ్ కేసును జరిగిన తర్వాత
బాదిలను మరల తప్పకుండా గానం గానం గానం గానం
వ్యా. రాజ్ కేసులను సరిచేసి గానం గానం గానం గానం

సూర్యకాంతం
P. Suresh Kumar
M.A (H.R.) C.C.B. D-6 (D)

జి. మచారాజ్య గౌరవనీయులైన

3 వ పట్టణ పోలీస్ డివిజన్ వారి జిన్షియర్లు
కు నమస్కరించి నక్క రాజ్ కేబ్లర్ వ్రాసుకున్న పిల్చి

- పములు

విషయం = రామావంధ ప్రభుదేవ్ జిల్లా నావంధ క్రిమినల్ జిల్లా వారు
ప్రార్థనా వంధ స్టాఫ్ వారు నాకు దిరిగి వ్రాసిన క్రైమినల్ విషయం

రియస్

నా పేరు రాజ్ కేబ్లర్ (13) నా ప్రాజెక్టు చేతి నా తల్లి పేరు
అమ్మ. నా అమ్మ తేజ ప్రభుదేవ్. మేము తోడగున్న కౌడమేజు
కామ్రాకంబు నివసిస్తున్నాము. మా అమ్మ మంచి పని చేస్తుంది. మేము
అక్షరం తెలియదు. మా అమ్మ చేసిన కూలి పని వలన నష్టం
దెబ్బలు మా తండ్రి సహాయక వాగ్దానం వలన కూడా అక్కర్లేవు అంటు
బాబ్బిని వాళ్ల వలన, నష్టం వంతుకొనలేదు. జిల్లా నావంధ క్రైమినల్
క్రిమినల్ నందు చార్జీ చేసినది. గత నాలుగు సంవత్సరాలు నుండి
జిల్లా నావంధ క్రిమినల్ నందు నాకు చుక్కలు నా నేను క్రిమినల్
చేసిన మొదటి నుండి నా కన్న నుండి అమ్మ అక్కల నష్టం క్రిమినల్
నుండి వెళ్ళినట్లు ఈ స్టాఫ్ కి మంచి బాడె తాదా చెప్పాడంటే
వారు నాకు విశ్వాసం సరిగా ఉండే అనందున నేనూ మా
వైద్యకం కంకంనా వెను క్రిమినల్ అని ఉండిపోయాను.
ఈ క్రిమినల్ స్టాఫ్ కి తెలుస ప్రార్థనా వంధ వారు చెప్పినట్లు నీ
మైన పనులు ఒక్కొక్కటి అనుభవ సూక్ష్మం తెలుసాయి.
మేము స్టాఫ్ చీఫ్ వారు నున్నట్లు బట్టలు తెలుసుకుంటే
దాని వచ్చే వారు వేకు క్రిమినల్ వెనుక బాక్సు కి వెళ్ళారు.
అమ్మ పడుకునే పిల్లలు రాత్రి 11 గం 12 గం ముందు మా
కట్టు వచ్చి వెళ్ళారు. పడుకునే మా క్రిమినల్ అని తెలుసుకు

నేను ~~...~~ భయపడి ఆ రాత్రి నవ్వు వలన ఎంత కడు నిద్ర పడ
 నేను ఎవరితోనూ చెప్పకాక భయపడి ఉంటున్నాను ఈ క్రమం
 గల సంవత్సరం ప్రేమక 15 న నేను పుట్టిన తరువాత నేను పుట్టు
 వలన యొక దుర్గతనుచే ఈనా ను దీర్ఘకాల వచ్చే నన్ను తదిమం
 నారు నేను ఒక శోభన గట్టిగా తెలియను. పిల్లల ఉండనూ వేరే
 భయపడినారు ఆ మరుసటి శోభన నన్ను గాన సంజెల వేసి క్రమం
 కౌట్టాడు. ఎంత విద్వాను ట్రెక్కు చెప్పడానికి కూడా బయటపడనో
 ట్రెక్కులోడు. ఆ క్రమంప డించి పట్టా, లక్ష్మి గో వారు నన్ను
 భయపెట్టారు ట్రెక్కు చెప్పవచ్చు శివీ మూమూళి టి నీ ట్రెక్కు
 చూడు ఎంత నారుమూసమని డేలోన టి శోభన చెప్పారు.
 ఆ తరువాత 2 నెలల గడిచిన తరువాత ఈ సంవత్సరం జనవరి నెల
 ట్రెక్కులో 2 గం... సమయం నేను నీవ్రల డండగా నుపై న స్టామ్
 క్కి నారు పడుకున్నాను. నేను తెలియకగా నా నోరు నొక్కి నుపై
 ట్రెక్కుచారు చొక్కాడు. ఆ తరువాత చారం ఈ నలుకు మూ ట్రెక్కు
 వచ్చింది. నేను జరిగిన విషయాల ట్రెక్కు ట్రెక్కు ~~...~~
 చెప్పలేదు. కానీ నన్ను తిసుకుపోయిన చెప్పారు. ట్రెక్కు స్టామ్
 కి తిసుకు తలనన చెప్పింది కానీ స్టామ్ కి బట్టెకాగారు నీ
 కూతురు చిరుమీద 50,000 (అనాభివేల) వేసారు. చదివించి
 పుట్టి చెప్పారు టి చెప్పారు. ట్రెక్కు నాకు బుద్ధుల చెప్పి కెళ్ళు నుం
 ట్రెక్కుడి నుంచి తరచూ నుపై ట్రెక్కుచారు చొక్కా వే డన్నాడు.
 కాదు తింట గానీ సంజెల వొక గాంతులనీ డన్నాడు.
 ఎంత విచ్చినా ఎవరూ పట్టించు కాకాదు. ఇంక వట్టకాక
 మాట్టివ్ క్రమం నుంచి చారివేల ఇంటికి వచ్చేసాను.
 తిరిగి క్రమంగానికె చెప్పారు టి ట్రెక్కుకి బతికుంటాడనా. ట్రెక్కు
 నన్ను పెంచకాక తిరిగి నన్ను క్రమంప చొక్కిందినటి.

ఆ తరువాత రాష్ట్ర శాఖలలో నన్ను చూడడానికి ఆమె
 వచ్చింది. నేను నిరసనగా డండం చూసి ఆమె హాస్పిటల్
 ఆసుకు వెళ్ళమని స్పష్టం చేసింది. ఆమె ఆస్పత్రికి హాస్పిటల్ కి
 ఆసుకు వెళ్ళమని మరల గాస్పా క్లబ్ నుండి ఆమెను చూడ
 భింక భరించలేక భింక విచ్చేసి నేను మరల వెళ్ళమని ఆమె ఆమె
 చెప్పాను. నేను భింక ఎక్కడా చదవమని ఆమె ఆమెని వ్రాసేయి
 పంపాను. ఆమె చదివినా శివీ పరిష్కరించడానికి భయం
 కను కుదురుగా డండం చేసి వెళ్ళాను. నేను చాలా నిరసన
 పావం, ఆమె కి నెలలు ముందే బహిష్కరించాను. ఆమెను చూడ
 ఆమె నన్ను హాస్పిటల్ కి ఆసుకు వెళ్ళమని. ఎందుకంటే ఆమె
 ఆమె నన్ను అరిగింది ఆమెని అరిగిన ఆమెను చెప్పి భయం
 ఎక్కడా చదవలేదు ఆమె ఆమెని చెప్పాను. నాపై అరిగిన
 ఆమె బాటగా. ఆ ఆమెను ఆమెని పిల్లలు ఎవరికి భయం
 కుండదనే దృష్టిగా ఆమె ఆమెని అరిగారు. భయం చేసి
 నాను మరియూ ఆమెను పిల్లలకి నాకు భయం చేయండి

జిల్లా
 M. Raju
 నాకా కాలిక్టరీ



FIRST INFORMATION REPORT

A.P.P.M. Orders 470,500

(Under Section 154 and 157 Cr.P.C)

1. District : Visakhapatnam City Year : 2012 FIR No : 642/2012 Date : 28-OCT-2012
2. P.S : VSP III Tn Acts and Section : 376-IPC, 324-IPC, 506-IPC, 34-IPC
3. a) Occurrence of offence : Day : 28 Date From : 28-OCT-2012 Date To : 28-OCT-2012
Time Period : 17:00 Time From : 17:00 Time To : 17:00
Prior To : 28-Oct-2012
- b) Information received at PS : Date : 28-OCT-2012 Time : 17:00
- c) General Diary Reference : Entry No. : 7 Time : 17:00
4. Type of Information : Written
5. Place of Occurrence : (a) Distance and direction from PS : 3 KM, North Beat No. :
(b) Place : Gnanananda Ashramam
Street/Village : Venkojipalem
Area/Mandal : Visakhapatnam
City/District : Visakhapatnam City
State : ANDHRA PRADESH Pin :
- (c) If Outside the limits to this Police Station, then the name of concerned police station :
District :
6. Complainant / Informant :
 - (a) Name : Nakka Rajeswari
 - (b) Father's / Husband's Name : D/o late Appala swamy
 - (c) Date / Year of Birth : Age : 13
 - (d) Nationality : INDIAN (e) Caste :
 - (f) Passport No : Date of Issue : Place of Issue :
 - (g) Occupation :
 - (h) House No :
Street/Village : Kothapakalu, Thotagaruvu
Area/Mandal : Arilova
City / District : Visakhapatnam City
State : ANDHRA PRADESH Pin :

7. Details of known/suspected/unknown accused with full particulars:

Serial No : 1
 Name of Accused : 1. Poornananda Swamy
 Father's Name : Occupation : Not Available
 Caste : Sex : Male Age : 0 Nationality :
 Present H. No :
 Present Street : Gnanananda Ashramam
 Present Area / Village : venkojipalem, Visakhapatnam
 Present City / District :
 Present State : Pin : 0
 Phone(Off) : Phone (Resi) : Cell No. :
 Email :

Serial No : 2
 Name of Accused : 2. Padma 3. Lakshmi
 Father's Name : Occupation : Not Available
 Caste : Sex : Female Age : 0 Nationality :
 Present H. No :
 Present Street :
 Present Area / Village :
 Present City / District :
 Present State : Pin : 0
 Phone(Off) : Phone (Resi) : Cell No. :
 Email :

Physical features, deformities and other details of the Suspect :

Sl. No.	Sex	Date/Year of Birth	Build	Height (cms)	Complexion	Identification Marks(s)
1	2	3	4	5	6	7

Deformalities/ Peculiarities	Teeth	Hair	Eyes	Habit(s)	Dress Habit(s)
8	9	10	11	12	13

Languages/ Dialect	Place of				
	Burn Mark	Leucoderma	Mole	Scar	Tattoo
14	15	16	17	18	19

Reasons for delay in reporting by the complainant / informant :

after consulting her family members

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary) :

10. Total value of property stolen :

11. Inquest Report/ U.D. Case No. if any :

12. Contents of the complaint / statement of the complainant or informant :

complainant report is herewith enclosed.

13. Action Taken: Since The above information reveals commission of offence(s)U/s as mentioned at item No.2,

(1) Registered the case and took up the investigation or

(2) Directed (Name of I. O.): P.V.V.S.N KRISHNA
RAO INSPECTOR OF POLICE Rank : CI No. : INSPECTOR OF POLICE

to take up the Investigation or

(3) Refused investigation due to

(4) Transferred to P.S. District on point of jurisdiction.

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost.

14. Signature / Thumb impression of the complainant / informant.

Signature of Officer in charge, Police Station
28/10/12
Name : P.V.V.S.N KRISHNA RAO INSPECTOR OF POLICE
Rank : CI No. : INSPECTOR OF POLICE

15. Date and time of dispatch to the court : 28-OCT-2012 , 18:00

Reasons for delay in reporting by the complainant / informant :

after consulting her family members

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary) :

10. Total value of property stolen :

11. Inquest Report/ U.D. Case No. if any :

12. Contents of the complaint / statement of the complainant or informant :

complainant report is herewith enclosed.

13. Action Taken: Since The above information reveals commission of offence(s)U/s as mentioned at item No.2,

(1) Registered the case and took up the investigation or

(2) Directed (Name of I. O.): P.V.V.S.N KRISHNA RAO INSPECTOR OF POLICE Rank : CI No. : INSPECTOR OF POLICE

to take up the Investigation or

(3) Refused investigation due to

(4) Transferred to P.S. District on point of jurisdiction.

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost.

14. Signature / Thumb impression of the complainant / informant.

Signature of Officer in charge, Police Station
Name : P.V.V.S.N KRISHNA RAO INSPECTOR OF POLICE
Rank : CI No. : INSPECTOR OF POLICE

15. Date and time of dispatch to the court : 28-OCT-2012 , 18:00



FIRST INFORMATION REPORT

(Under Section 154 and 157 Cr.P.C)

A.P.P.M. Orders 470,500

1. District : Visakhapatnam City Year : 2012 FIR No : 643/2012 Date : 28-OCT-2012
2. P.S : VSP III Th Acts and Section : 448-IPC, 324-IPC, 323-IPC, 506-IPC, 427-IPC, 380-IPC, 34-IPC
3. a) Occurrence of offence : Day: SUNDAY Date From : 28-OCT-2012 Date To :
Time Period : Time From : 15:00 Time To :
Prior To :
b) Information received at PS : Date : 28-OCT-2012 Time : 17:15
c) General Diary Reference : Entry No. : 8 Time : 17:15
4. Type of Information : Written
5. Place of Occurrence : (a) Distance and direction from PS : 3 KM , North Beat No. :
(b) Place : Gnanananda Ashramam and Ramananda Ashramam
Street/Village : Venkojipalem junction
Area/Mandal : Visakhapatnam
City/District : Visakhapatnam City
State : ANDHRA PRADESH Pin :
(c) If Outside the limits to this Police Station, then the name of concerned police station :
District :
6. Complainant / Informant :
(a) Name : Swamy Poornananda Saraswathi
(b) Father's / Husband's Name :
(c) Date / Year of Birth : Age :
(d) Nationality : INDIAN (e)Caste :
(f) Passport No : Date of Issue : Place of Issue :
(g) Occupation :
(h) House No :
Street/Village : Gnanananda Ashramam and Ramananda Ashramam
Area/Mandal : Venkojipalem junction, Visakhapatnam
City / District :
State : ANDHRA PRADESH Pin :

7. Details of known/suspected/unknown accused with full particulars:

Serial No : _____
 Name of Accused : 1. P. Raju 2.M. Bhaskar 3. Nakka Lakshmi 4. G. Anitha and 50 others
 Father's Name : _____ Occupation : Not Available
 Caste : _____ Sex : Male Age : 0 Nationality : _____
 Present H. No : _____
 Present Street : _____
 Present Area / Village : _____
 Present City / District : _____
 Present State : _____ Pin : 0
 Phone(Off) : _____ Phone (Resi) : _____ Cell No. : _____
 Email : _____

Physical features, deformities and other details of the Suspect :

Sl. No.	Sex	Date/Year of Birth	Build	Height (cms)	Complexion	Identification Marks(s)
1	2	3	4	5	6	7

Deformalities/ Peculiarities	Teeth	Hair	Eyes	Habit(s)	Dress Habit(s)
8	9	10	11	12	13

Languages/ Dialect	Place of				
	Burn Mark	Leucoderma	Mole	Scar	Tattoo
14	15	16	17	18	19

8. Reasons for delay in reporting by the complainant / informant :

No delay

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary) :

10. Total value of property stolen :

11. Inquest Report/ U.D. Case No. if any :

12. Contents of the complaint / statement of the complainant or informant :

complainant report is herewith enclosed.

13. Action Taken: Since The above information reveals commission of offence(s)U/s as mentioned at item No.2,

(1) Registered the case and took up the investigation or

(2) Directed (Name of I. O.): P.V.V.S.N KRISHNA RAO INSPECTOR OF POLICE Rank : CI No. : INSPECTOR OF POLICE

to take up the Investigation or
(3) Refused investigation due
to

(4) Transferred to P.S.

District

on point of
jurisdiction.

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy
given to the complainant / informant, free of cost.

14. Signature / Thumb impression of the
complainant / informant.

No. Narasimha Sareddy
28/10/12

Signature of Officer in charge, Police Station

Name : P.V.V.S.N KRISHNA RAO INSPECTOR OF POLICE

Rank : CI

No : INSPECTOR OF
POLICE

15. Date and time of dispatch to the court :

28-OCT-2012 , 18:15

కొరవలయినది కిందపేర్ల ప్రజలు. కాగితం న.ప.ప. జి.సి
S H.O వారి నివేదికను పేర్ల వారికి వెళ్ళిపోతే 200 అగల
జ్ఞాపకం ఉన్నది. మరియు, రామసంక ఉన్నది సామాన్య విధానమున
నివేదిక ప్రకారం ప్రకారం ప్రాయము మరియు వనరులపైకి కింది
వివరాలు.

గ్రామం
వివరం. మధ్య భూకల్యాణముల చాచిన విత్త వివరాలు ఉన్నాయి...

ప్రజలు మధ్యము పేరు 9 ఎకరముల 32 సెంటులకు
కుదు. 200 వల గ్రామముగా యును విలువ వెరగలంబు
కొరవలయినది, ప్రజలకుల కన్నపది గ్రామ సంవత్సరములమున
నివేదిక ప్రకారం ప్రకారం ప్రాయము.

కాగితం గ్రామం కింది 28/10/2012 సుమారు
వివరాలు 3 గా... లకు. P. రాజు, M. భాగ్యం, వచ్చి లోకం, గ్రామం
వారికి వలలు సుమారు 50 మంది వలలు వచ్చి, తరగం
విలువలకు లక్షలకు వలలు, గ్రామం వలలు, ప్రజలకు
C.C. కమిషనరు, కమిషనరు సంబంధించిన కింది వివరాలు
పట్టుకు వలలు, పన్ను విలువలకు, చెప్పలకు, క్రమం విలువలకు
చివర వలలు, గ్రామం వలలు పరిష్కారం పన్ను కింది విలువలకు
వివిధ విలువల కింది విలువలకు వివిధ విలువలకు కింది
వివరం విలువలకు విలువలకు విలువలకు విలువలకు
ప్రజలకు విలువలకు విలువలకు విలువలకు విలువలకు
ప్రజలకు విలువలకు విలువలకు విలువలకు విలువలకు
ప్రజలకు విలువలకు విలువలకు విలువలకు విలువలకు
ప్రజలకు విలువలకు విలువలకు విలువలకు విలువలకు
ప్రజలకు విలువలకు విలువలకు విలువలకు విలువలకు
ప్రజలకు విలువలకు విలువలకు విలువలకు విలువలకు
ప్రజలకు విలువలకు విలువలకు విలువలకు విలువలకు

Andhavanandi Sureshetti

17.15 by
28/10/12

I received the above report and registered
the same as a case by en no. 643/12 of 442,
324, 323, 596, 427, 380, etc of vituwa puram

గౌరవనీయులైన విశాఖ పోలిస్ కమిషనరీ గారి

విషయం: మైసర్ బాలక నత్తయ్య. రాజ్ కృతి. బానాసంబ జిల్లా మా స్వామిని వృద్ధింపజేసి
చేస్తున్న పేర్కొనబడిన పరిణామాలకు 28/10/2012న జిల్లా మాకి కేసుల బాధితులు
మరియు జిల్లా మానిస్ట్రేట్ల యొక్క శ్రమలకు కృతజ్ఞతలు స్వామిని ఎక్కువ
కొండర్ గాను తీర్చిదిద్దాలని కోరుతున్నాము...

దయచేసి!

మైసర్ బాలక నత్తయ్య. రాజ్ కృతికి రెవరెన్డంట్ల సైన్స్ సమితిలో
28/11/2012న కేసుల పుస్తకం లో జరిపిన కార్యక్రమం. పాపకాష్ఠి మండ్లి
భవనానికి వెళ్ళి గ్రామానికి దాక్షిణ్యంగా పాపపూ (పట్టి) లు విరిచి.
జిల్లా మానిస్ట్రేట్లకు స్వామిని చొరబెట్టిన తర్వాత పాప బయటపడే
సేవ మొనరించే వరదాపు వేరుక స్వామిని చొరబెట్టిన తర్వాత పాప
చెప్పడంతో వాటిని నిర్ణాతించుకుంటున్నాము 28/10/2012న జిల్లా
మానిస్ట్రేట్లకు యొక్క శ్రమలకు కృతజ్ఞతలు స్వామిని ఎక్కువ
కొండర్ జిల్లా మాకి కేసులు. స్వామిని తీరే కేసుల తయారీయందుకు
నిరాకరించడంతో వారు జైలు నిర్ణయించారు. ప్రయత్నం
వేస్తామని స్వామిని వెనక తలవచ్చును వెళ్ళిన తర్వాత కేసుల స్థానిక
కులు నిమిషానికి వచ్చి కేసులు. వచ్చిన కేసుల కేసుల తయారీ
వెళ్ళి విచారించడానికి ఈ విషయాలంతా III టెంట్ C.I నిర్ణయించారు.
C.I నిర్ణయించిన కేసులకు తీసుకొచ్చింది చెప్పారు. స్వామిని
జిల్లా మానిస్ట్రేట్లకు (కేసులకు) తీసుకొచ్చి నిర్ణయించారు.
కేసుల మరలు విషయం C.I నిర్ణయించిన కేసులకు C.I నిర్ణయించారు
వచ్చి కేసులకు స్వామిని కేసులకు III టెంట్
తీసుకొచ్చారు. కేసులకు కేసులకు పాపం జరిగితే
తీసుకొచ్చి III టెంట్ కేసులకు తీసుకొచ్చారు.

CERTIFICATE OF POTENT

Date/Time of examination/op. No. 15.11.2012 / 1.00 PM OP. No - 59633

Name: Swami Poornananda Saraswati Age/Sex 52/Male

Address: Gnanananda and Ramananda Ashramam
Sadhu Matham
Venkateswaram, Visakhapatnam

Identification Marks:

- 1. A B M on (R) hand
- 2. A B M on (R) scapular region

Brought by PC No. HC 19496 G. B. V. Naidu
PC 2492 Md. Mustafa

Crime No. of the town P.S. - MUP zone
642/12 U/S 376, 324, 506 r/w 34 IPC of U.S.P. in Town U

External Examination: *moderately built* Built
moderately nourished Moderate/Nil

Nourishment well/Unwell

- 1. External Injuries --- Visible/Note Visible ✓
- 2. Visible Venereal diseases --- Seen/Not seen ✓
- 3. Size and shape of sexual organs --- Normal/Abnormal ✓
- 4. Secondary sexual organs development --- Well/Unwell ✓

Opinion: There is nothing to suggest that he is impotent/ ~~Potent~~ from the above objective

signs & Urologist opinion

K. Srinivas Rao 19/11/12
CASUALTY MEDICAL OFFICER
KING GEORGE HOSPITAL
VISAKHAPATNAM



Nikitha Hospital

54-13-6, Seethammadhara Jn., Vizag-13. Ph : 0891-2501501, 2719797, 2719696
Web : www.nikithahospital.com E-mail : info@nikithahospital.com Fax : 0891-2526338

N. Rajiswari

14/F

27.10.12

Cl/0 Amenorhea since 3 months.
white discharge +

Re

1. Sy. Credifer - (1)

" "

Super

Advised
wine - alb - NIL
| sug - NIL
microscopy - 8-10 pus
cells.



Nikitha Hospital

54-13-6, Seethammadhara Jn., Vizag-13. Ph : 0891-2501501, 2719797, 2719696
Web : www.nikithahospital.com E-mail : info@nikithahospital.com Fax : 0891-2526338

Patient Name: N.Rajeswari

F/14 Years

ID.No:338/10

Date: 27-10-12

URINE:

Albumin

: Nil

Sugar

: Nil

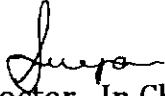
Microscopy

: 8-10 Puscells/HPF

No RBC

No Casts & Crystals

6-8 Epithelial Cells


Doctor -In Charge